

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9403/2022

(Arising out of impugned final judgment and order dated 08-12-2021 in WA No. 422/2021 passed by the High Court Of Chhatisgarh At Bilaspur)

BHARAT LAL CHANDRAKAR

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH & ORS.

Respondent(s)

(IA No. 141437/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 141438/2022 - EXEMPTION FROM FILING O.T.)

Date : 05-12-2023 This petition was called on for hearing today
CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Sameer Shrivastava, AOR
Ms. Yashika Varshney, Adv.
Mr. Shivendra Dixit, Adv.
Ms. Priyanka Shrivastava, Adv.
Dr. Sangeeta Verma, Adv.For Respondent(s) Mr. Mahesh Kumar, Adv.
Mr. Nikhilesh Kumar, Adv.
Mr. Athrawa Kothwal, Adv.
Ms. Jyoti Kumari, Adv.
Ms. Devika Khanna, Adv.
Mrs. V D Khanna, Adv.
Mr. Vmz Chambers, AOR

Mr. Vikramjit Banerjee, A.S.G.
Mrs. Shruti Agarwal, Adv.
Mr. Akshey Amritanshu, Adv.
Mr. Akshit Pradhan, Adv.
Mr. Mukesh Kumar Maroria, AORUPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for the respondent-State seeking adjournment to take instructions.

As prayed for, the matter is adjourned for two weeks.

(INDU MARWAH)
COURT MASTER (SH)(BEENA JOLLY)
COURT MASTER (NSH)